

ITEM NO.23

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 40808/2024

(Arising out of impugned final judgment and order dated 06-03-2024 in WRITC No. 25498/2022 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

RUPA GUPTA & ANR.

Respondent(s)

(IA No.225323/2024-CONDONATION OF DELAY IN FILING and IA No.225324/2024-EXEMPTION FROM FILING O.T. and IA No.225325/2024-PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS)

Date : 04-10-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Mr. R. Venkataramani, Attorney General for India
Ms. Aishwarya Bhati, A.S.G.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ruchir Ranjan Rai, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamlendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice on the application seeking condonation of delay as well as on the Special Leave Petition(s).
2. In the meantime, there shall be stay of operation of the impugned order with respect to the proceedings for conversion of the property.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)